

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI.

REGN. NO. O.A.2740/91.

Date of decision: 11.5.1993

(b)

Raj Pal

... Petitioner.

Versus

The General Manager,  
Northern Railway,  
New Delhi and Ors.

.... Respondents.

CORAM:

THE HON'BLE MR. JUSTICE S.K. DHAON, VICE CHAIRMAN(J).  
THE HON'BLE MR. S.R. ADIGE, MEMBER(A).

For the Petitioner.

Shri B.L. Madhok, proxy  
for Shri B.S. Maines,  
Counsel.

For the Respondents.

- None.

JUDGEMENT (ORAL)

(By Hon'ble Mr. Justice S.K. Dhaon,  
Vice Chairman(J))

The averments in this application are these. While working as a Gangman with the respondents, the petitioner attained a temporary status. While performing the duties as Gangman, he sustained injuries in an accident on 12.9.87. His left eye was seriously injured. The medical board gave its opinion that he lost the vision of his left eye. He was declared unfit for all categories except for categories C-1 and C-2. After receiving treatment, he was found fit and posted as a Mali under IOW at Tundla on 30.5.1988. Before the accident, he was working in a higher grade and after the accident he was put in a lower grade. Three reliefs are claimed in this application by the petitioner. They are:

- (1) That the respondents may be directed to pay him compensation for sustaining injuries while performing duties;
- (2) That he may be paid the amount of bonus for the periods of Hunt on Duty.
- (3) That he may be given an appropriate job.

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(A)

2. A reply has been filed on behalf of the respondents. The material averments in the reply are these. After receipt of the opinion of the medical board compensation payable to the petitioner was calculated finally on 28.1.1992. A cheque No. 706883 for a sum of Rs. 24669/- was issued in favour of the petitioner and he collected the cheque on 20.2.1992. In the rejoinder affidavit these averments are denied. Since particulars of the payments have been made in the reply filed by the respondents, we see no reason to disbelieve the assertion made on behalf of the respondents, if, However, for some reasons or the other, the cheque was not delivered to the petitioner, the respondents shall issue a fresh cheque for a sum of Rs. 24669/- and deliver the same to him (the petitioner) within a period of two weeks of the receipt of a certified copy of this order from the petitioner.

3. As regards the alternative appointment, assertion is that the petitioner has been given such an appointment. With regard to the delayed payment of bonus etc, assertion is that a sum of Rs. 215/- and Rs. 795/- on account of Hunt on Duty periods are lying with the cash office, Tundla which he did not collect despite several opportunities. He collected the said amount in January, 1992. However, we make it clear that if the amount due has not been paid to the petitioner, he may collect the same from the respondents and the respondents shall make the payments.

4. With these observations, this application is disposed of finally, but without any order as to costs.

*Adige*  
( S.R. ADIGE )  
MEMBER(A)

*Dhao*  
( S.K. DHAON )  
VICE CHAIRMAN(J)